## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Dated: This the  $22^{nd}$  day of DECEMBER 2005.

Contempt Application No. 50 of 2005. Original Application No. 1641 of 2003

Hon'ble Mr. K.B.S. Rajan, Member (J) Hon'ble Mr. A.K. Singh, Member (A)

Kamta Prasad Singh, S/o Late Sri R.B. Singh, R/o S-346 Yashoda Nagar, Kanpur-II.

.....Applicant

By Adv: Sri D.N. Singh

## VERSUS

- 1. Sri Nripendra Mishra, the Secretary,
  Union of India, Ministry of Communication,
  Deptt. Of Telecommunciation, Sanchar Bhawan,
  Ashok Road,
  NEW DELHI.
- Sri Harsh Vardhan, Director (Vig.-Tech.),
   Deptt. Of Telecommunciation, Sanchar Bhawan,
   Ashok Road,
   NEW DELHI.
- 3. Sri Jainder Singh, The Secretary, UPSC, Dholpur House, Shahjahan Road, NEW DELH.

.....Respondents.

By Adv: NIL

## ORDER

## By K.B.S. Rajan, JM

For Applicant: Sri D.N. Singh

By order dated 4.2.2004 this Tribunal has directed that respondent No. 2 shall consider and disposed of the representation/memorial by means of reasoned and speaking order within a period of 3 months. The applicant submits that the said order has not been complied with; in addition, a further

memorial to the Hon President of India followed by reminders had also been submitted, submits counsel for the applicant.

2. In the interest of justice instead of issuing any notice to the alleged condemner, we feel that respondent No. 2 be asked to look into the case personally and decide the matter at the earliest. It is hoped that the grievance of the applicant would be redressed within 3 months by respondent no. 2 showing his indulgence. Contempt Application is disposed of accordingly.

Member (A)

Member (J)

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